

[Translation]

in Rajasthan?

**Ghantel Somasi Water Augmentation
Scheme of Rajasthan**

7423 SHRI RAM SINGH KASHWAN :
Will the PRIME MINISTER be pleased to
state:

(a) whether the Government of
Rajasthan has sent the Ghantel Somasi
Water Augmentation Scheme to the Union
government for approval;

(b) if so, when and the action taken
thereon;

(c) whether the water in 80% villages of
Churu Tehsil of Rajasthan is not fit for drinking
purposes;

(d) if so, the time by which the
Government propose to provide drinking
water to these villages;

(e) whether the Union Government have
approved some plants for making saline
water potable in churu Tehsil and if so, the
details thereof; and

(f) the number of villages benefited
under Technology Mission on Drinking Water

THE MINISTER OF STATE IN THE
MINISTRY OF RURAL DEVELOPMENT
(SHRI UTTAMBHAI H. PATEL): (a) Yes,
Sir.

(b) Technical approval of the Central
Government was conveyed for the scheme
to the State Government on April 9, 1992.

(c) The ground water in certain villages
of Churu Tehsil contains high Total Dissolved
Solids (TDS). However, potable water is
supplied to the villages after proper treatment.
Except 44 villages, and other villages in
churu Tehsil have been covered fully or
partially with safe drinking water facilities.

(d) The remaining No source problem
villages are likely to be provided safe drinking
water facilities by 31st March, 1993. For this
purpose, special assistance has been given
to the state government for implementing
the various schemes.

(e) the Union government have
approved nine Reverse Osmosis
desalination plants for providing potable
drinking water in the following villages in
Churu Tehsil:-

Sl. No.	Name of the Village	Capacity of the plant (m ³ -1000 literes day)	Commission- ing date	Remarks
1.	Maharavansar	10	21.2.90	
2.	Rabiya	20	20.2.90	Plants are
3.	Khandwapatta Churu	20	19.2.90	running
4.	Khandwapatta Jhariya	10	19.2.90	regular- ly.
5.	Sirsali	20	23.3.90	

<i>Sl. No.</i>	<i>Name of the Village</i>	<i>Capacity of the plant (m3-1000 literes day)</i>	<i>Commissioning date</i>	<i>Remarks</i>
6.	Lalasarpatia Rajpuria	20	16.3.90	
7.	Lohasonachhota	20	21.8.90	
8.	Lohasonabadda	30	19.3.91	
9.	Jori Patta Satya	20	29.11.91	

(f) Safe drinking water facilities are provided under the State sector Minimum Needs Programme, Centrally Sponsored Accelerated Rural Water Supply Programme and mini missions under Rajiv Gandhi National Drinking Water Mission. Out of 7310 No source problem villages as on 1.4.85, 7208 problem villages have been provided safe drinking water facilities upto the end of February, 1992. The remaining No Source problem villages are likely to be covered by 31st March, 1993.

Accidents in Mines

7424 SHRI HARI KEWAL PRASAD:
Will the PRIME MINISTER be pleased to state:

(a) the total number of mine accidents occurred in the country during the last three years;

(b) the number of labourers killed in such accidents;

(c) the amount given as Compensations to the families of the deceased; and

(d) the measures being taken by the

government to check mine accidents in future?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). The information is being collected and will be laid on the Table of the House.

(c) Payment of compensation by the management to the next of kin of the deceased is regulated under the Workmen's Compensation Act, 1923 which is administered by the respective State Governments/Union Territory's Administrations. Information on this aspect is not maintained by the Ministry of Labour.

(d) Provisions for safety of persons employed in mines are contained in the Mines Act, 1952 and the rules and the regulations framed there under. These provisions are required to be complied with by the mine managements. The officers of the Directorate General of Mines Safety inspect the mines from time to time in order to check compliance of the statutory provisions by the mine managements and take appropriate action under the Mines Act, 1952 against the persons responsible for violating the provisions of the Act.